

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 2977
TO BE ANSWERED ON FRIDAY, THE 17TH MARCH, 2023**

Monitoring of Gram Nyayalayas

2977. DR. (PROF.) KIRIT PREMJBHAI SOLANKI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of the States that have been covered so far under the Gram Nyayalayas Act, 2008 and the revised guidelines of 2021;
- (b) the details of the fund provided to the States under the central assistance so far, State-wise;
- (c) whether any monitoring committee has been formed to look after the progress of the scheme and usage of the funds properly and if so, the details thereof and if not, the reasons therefor; and
- (d) the details of States which are fully covered under the scheme and has established and operational Gram Nyayalayas there as of now?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a): So far 13 States have joined the Gram Nyayalayas 2008 scheme. Among the union territories, Jammu and Kashmir and Ladakh have also implemented the scheme.

(b) to (d): As per information made available by the State Governments / High Courts, 477 Gram Nyayalayas have been notified so far by 15 States/UTs. Out of these, 265 Gram Nyayalayas are operational in 10 States at present. State-wise details of the Gram Nyayalayas notified, operationalised by the State Governments and status of funds released by this Department is as under:

Sl. No.	State/UTs	Gram Nyayalayas Notified	Gram Nyayalayas Functional	Fund released (Amount in Rs.lakh)
1	Madhya Pradesh	89	89	2456.40
2	Rajasthan	45	45	1240.98
3	Kerala	30	30	828.00
4	Maharashtra	36	23	660.80
5	Odisha	24	20	337.40
6	Uttar Pradesh	113	51	1323.20
7	Karnataka	2	2	25.20
8	Haryana	2	2	25.20
9	Punjab	9	2	25.20
10	Jharkhand	6	1	75.60
11	Goa	2	0	25.20
12	Andhra Pradesh	42	0	436.82
13	Telangana	55	0	693.00
14	Jammu & Kashmir	20	0	0.00
15	Ladakh	2	0	0.00
Total		477	265	8153.00

Two monitoring Committees have been constituted at the Central and State respectively each to monitor progress and timely completion of projects and to facilitate coordination between the various Department officials. These Committees hold regular meetings in person or through video conference to review and monitor the progress of the scheme. The composition of the Committees is as follows:

- (i) High Court Level Monitoring Committee in the State: The Committee is chaired by the Chief Justice of the respective High Court and consist of the Registrar General of the High Court, Portfolio Judges, Law/Home Secretary of the State and Secretary of the State PWD. The Committee have the responsibility of overall monitoring of the implementation of the Scheme in the State.
- (ii) Central Level Monitoring Committee in the Department of Justice: The Committee is chaired by Secretary (Department of Justice, GoI) and comprise representatives from all

States (Department of Law/Home, High Courts and PWD), concerned Joint Secretary (Department of Justice, GoI), Financial Advisor (Ministry of Law and Justice, GoI) and concerned Deputy Secretary (Department of Justice) who acts as the Convener.

Apart from this an online monitoring system namely Gram Nyayalaya portal has been developed by the Department of Justice for better management by enabling data collection from the States/UTs in respect of date of notification/operationlization of the Gram Nyayalayas; their taluk and district wise location; status of release of funds; status of utilization of released funds; data on pending cases, fresh cases instituted and cases disposed in respect of civil and criminal cases in the Gram Nyayalayas, etc. The States/UTs are required to upload/update data regularly on the portal by 5th day of every month.
